

16.54 hrs.

ABOLITION OF CHILD LABOUR BILL, 2005

SHRI IQBAL AHMED SARADGI (GULBERGA): I beg to move:

"That the Bill to abolish the child labour in the country and for matters connected therewith, be taken into consideration. "

Sir, I am thankful to you for giving me an opportunity to start a discussion on the Abolition of Child Labour Bill. India has the largest number of child labour in the world. The official figure is thirteen million. But the actual number may be much higher. Indian children are the source of cheap labour because they can be paid lesser wages and can be abused without provoking retaliation. These children work in industries which are engaged in manufacturing crackers, diamond polishing, glass, brassware, carpet weaving, bangle making, etc. Some of the child labourers have been involved in the hazardous jobs, like automobile workshops, garages, slaughter houses, handling of toxic or inflammable substances, explosives, mines and collieries and fibre glass industries.

The jobs have come under the category of hazardous occupations. Hundreds of millions of women and children have no access to life-saving drugs and care. A large number of children are also working as domestic servants. Poverty is cited as a major cause of child labour. But it is not the only determinant. Inadequate schools or even inability to meet expenses for providing education leaves some of the children with practically no option but to work.

Compulsory elementary education may help ameliorate this attitude. The problems of child labour cannot be estimated in one stroke. Many countries have stopped buying products of industries where children are employed. So many surveys have been conducted at the national and international levels.

According to the World Health Report, 2005 which was released, 10.6 million children die before the age of five. Half a million women die during child birth globally. The report points out that these deaths could be reduced through wider use of key interventions and continuum of care. The report puts India in the list of 51 slow-progressing countries as far as infant and child mortality is concerned. The report was launched in India to draw the attention of the Indian Government towards this serious issue.

The National Sample Survey Organisation's Report is there. Take the latest NSSO Report on employment-unemployment situation in India. During 1991-2000, the number of persons employed in the age group of 5 to 14 years was 27 boys per thousand persons and it has risen to 43 boys per thousand in 2001-02. The reason is obvious that there is no policy to end child labour. But there was some understanding to draft a policy to reduce it and ultimately to eradicate it. Till now, the policy was to reduce the child labour but not to abolish the child labour. Hence, there is a need to bring a legislation to completely abolish child labour not only in India but throughout the world.

In this regard, I would like to say that many legislations have been enacted in different times. Many rules have been framed by the Central Government and the State Governments also. All the rules enacted earlier, all the laws and legislations made earlier were to prevent and to eradicate the child labour and for the welfare of the child labour but not a single legislation or a single rule has been framed to abolish the child labour. So, now what made me introduce this Bill is to abolish the child labour. This is a very serious problem prevailing not only in India but throughout the world.

Many of the legislations have been enacted regarding the commercial establishments also to prevent the employers from employing child labour in different establishments, commercial establishments and other factories. So, one of the Acts is the Child (Pledging of Labour) Act, 1933. This Act prohibits making of agreements to pledge the labour of children. It was enacted in the year 1933.

The second Act relates to the Employment of Children Act, 1938. Section 3 (3) (i) of that Act says:

"No child, who has not completed 15 years, shall be employed or permitted to work in any transport, port, clearing of ash and construction of railway stations, bridges etc. "

Several other legislations and Acts have been laid down. Special provisions and clauses have been provided pertaining to prevention of employment of children. The Factories Act, 1948 is there. In that Act, one clause says:

"No child, who has not completed 14 years, shall be required or allowed to work in any factory. "

The Mines Act, Section 45, also says the same thing. The Plantations and Labour Act, 1951 is there. Section 24 of that Act says:

"No child, who has not completed 12 years, shall be required or allowed to work. "

The Indian Merchant Shipping Act, 1958, Section 109, says:

"No person, under 15 years, shall be engaged to work in any capacity in any ship. "

The Motor Transport Workers Act, 1961, Section 21, says:

"No child, who has not completed 15 years, shall be required or allowed to be employed in any capacity. "

Section 24 of the Beedi and Cigar Workers (Conditions of Employment) Act, 1966, says:

"No child, who has not completed 14 years, shall be required or allowed to work in any industrial premises. "

The State Shops and Commercial Establishments Act says that the minimum age of employment in shops and commercial establishments is 12 years.

The Radiation Protection Rules, 1971 say:

"Persons below 18 years cannot be employed under Radiation Protection Rules, 1971."

17.00 hrs.

The Radiation Protection Act, 1971 says that persons below 18 years cannot be employed in such industries where the effect of radiation will be there.

Sir, many legislations have been enacted, many rules have been framed, many State legislations have also been enacted in different States at different times, but there is no legislation or rule or policy clearly saying anything about abolition of child labour.

Many Committees have also been set up to study this subject. A committee was set up under Shri Gurupadaswamy in the year 1979. That committee also did not suggest total abolition of employment of children in industrial establishments, but it laid emphasis on all round development of children including their education, health and other developments. Further, the committee made a distinction between child labour and the exploitation of child labour.

The present Act, that is, the Child Labour (Prohibition and Regulation Act), 1986 was the culmination of Gurupadaswamy Committee. This Committee suggested some measures to prevent child labour and for the welfare of child labour, but nowhere it has been suggested to completely abolish child labour. The present Act was enacted with a view to rationalise earlier legislations of child labour, further elimination of child labour in hazardous employment and regulating the conditions of child labour in non-hazardous industries. The major loophole of this Act is that it only covers the children in organised sector and it is not covering 90 per cent of the children working in urbanised urban and rural sectors. Further, the Act does not specify the minimum age of employment of children in processes and occupations where the child labour is not prohibited. In the absence of clarity on child labour legislations to abolish child labour, the Central Government and State Governments initiated several action-oriented programmes to withdraw children from hazardous works. The most significant step in this direction was the adoption of 'National Policy on Child Labour, 1987'.

17.03 hrs.

(Shri Devendra Prasad Yadav *in the Chair*)

In the National Policy on Child Labour, many measures have been suggested. It suggested drafting of a legislative action plan and suggested that focus should be given on general development programmes for the benefit of child labour wherever possible. It has also suggested a project-based plan of action in areas of high concentration of child labour engaged in wage or quasi-wage employment. Further, under this policy, a Child Labour Technical Policy has also been evolved to advise the Central Government.

In order to reduce the child employment, a number of committees have been set up, various policies have been framed, plenty of steps have been taken, different States have framed rules and regulations at different times, but we have not succeeded in totally preventing child labour. Obviously, the reason is, all the measures that have been taken earlier were in the nature of reducing child labour but not for abolishing child labour.

The penal provisions which have been incorporated in various Acts were also not adequate. They were all in the nature of simple punishment of three months imprisonment or fine etc. But no stringent punishment was proposed neither in the Central Act nor in State Acts. As a result, the increasing number of child labour was not controlled.

Sir, I would now like to draw the attention of this august House towards the 17th Report of the Standing Committee on Labour and Welfare on "Abolition of Child Labour". In paragraph 1.10 of this Report, it has been stated that the Committee recommend that the Ministry should formulate a clear and cogent policy so as to abolish the child labour system. Paragraph 1.15 of the Report says:

"The Committee note with distress that although the Ministry of Labour had assured the Committee to make the Child Labour (Prohibition and Regulation) Act more stringent by amending the Act, nothing has been done so far, even after lapse of one-and-a-half years."

In para 2.5 of the report, viewing the situation with great concern, the Committee are of the view that necessary steps should be taken to mobilise the

State Governments for the enforcement of the child labour law in letter and spirit. They are also of the view that regular monitoring should be done by the Ministry of Labour in this regard.

The hon. Prime Minister has also shown the concern with the child labour issue. With all these drawbacks you have to appreciate the positive steps taken by the present Central Government, particularly, the hon. Prime Minister, who has pointed out that the Government of India is committed to eliminate all forms of child labour. The hon. Prime Minister expressed confidence that the child labour could be eradicated if all sections of the society join hands in rooting it out while handing over the certificates to some child labourers, who have completed their Seventh Class bridge course at Aloor near Chevalla in Ranga Reddy District in Andhra Pradesh. We have to appreciate the concern of the hon. Prime Minister as well as the Central Government in this regard.

Sir, no doubt, different projects for the welfare of the children have been taken by the Central Government and by the State Government. Food security provided by the Mid-day Meal Programme has had a positive impact on reducing child labour. The Sarva Shiksha Abhiyan with the objective of education for all has substantially raised literacy levels among the children.

The Government has now adopted project-based approach to eliminate child labour. It encompasses education, stipend, motivation, health concerns and vocational guidance also. Food supplement is also given to them. The monitoring machinery is being strengthened at all levels based on inputs from teachers, employees of the labour department and the project authorities.

A major activity initiated under the National Child Labour Project is the establishment of special schools to provide non-formal and formal education, vocational training, stipend, health check-up and supplementary nutrition to the children withdrawn from jobs.

Presently, hundred child labour projects have been sanctioned in 13 States to cover 2.11 lakh children. So, in this regard, I would like to suggest that there is a need to have coordination between three Ministries of Labour, Health and Human Resource Development. In order to implement all the projects for the welfare of the children, there is a need of having a coordination between Labour, Health and HRD Ministries so that the coordination between all these three Ministries is able to eliminate child labour in a proper and better manner. It is because these three Ministries are primarily responsible for imparting education to children and provide certain facilities like mid-day meals and stipend of Rs.100 and help the NGOs to impart education. For the Health Department, it is necessary to provide health care to women and new born children and provide nutrition. The Ministry of Labour, particularly, has to coordinate and help in eliminating the child labour in hazardous occupations.

Even though a number of positive steps have been taken by the present Central Government for the welfare of child labour, no steps have been taken in the present legislation to abolish child labour as the prevailing atmosphere in the society was not favourable to bring in the legislation to abolish the child labour completely. Now, there is a trend to respond to the reformative acts, to the developmental acts and to support against such evils of the society. There is also a favourable atmosphere to bring in such legislation in this regard. So, I feel that this is the proper time to bring in a legislation to abolish child labour totally.

Sir, I have moved this motion with sole intention of introducing certain provisions which have not been so far included in the earlier laws. I have suggested that child labour in any form, in any establishment, in the country should be abolished.

Secondly, any person who engages child in any employment should be punished with imprisonment and fine. Again, any guardian of a child who coerces his child into employment should also be punished.

Thirdly, the organisation or establishment, which is found to have engaged children, should be closed within a certain period - six months - from the date of coming into force of this Act. The appropriate Government should order closure of such organisations or establishments. In addition, any child found engaged in a job or in any employment or found collecting rags and waste should be immediately taken into custody and should be sent to children's home which shall be established in every district with facilities like education and maintenance till such time as he or she has attained the age of eighteen years.

I will be happy if the hon. Minister commits that the measures suggested by me will be incorporated in the present law, or shall come forward with proper amendments in the existing Child Labour (Prohibition and Regulation) Act, 1986.

I am thankful to you for giving me an opportunity to discuss this important issue in the House.

श्री सुनील खां (दुर्गापुर) : सभापति महोदय, जो बिल श्री इकबाल अहमद सरडगी जी लाए हैं, मैं उसका समर्थन करता हूँ। भारत एक गरीब देश है, मैं आंकड़े तो नहीं दे सकता लेकिन हमारे देश में ज्यादा से ज्यादा बाल श्रमिक हैं। हम लोगों को सरकार की तरफ से जो काम करना है और जिसका उल्लेख हमारे संविधान में भी है कि छः से चौदह वर्ष के बच्चे के लिए कम्पलसरी एजुकेशन होनी चाहिए। सर्वशिक्षा अभियान चल रहा है, सर्व शिक्षा अभियान के लिए सरकार थोड़ी-बहुत कोशिश भी कर रही है लेकिन उसे ठीक से लाना होगा। उसमें थोड़ा बहुत लैकुना है। जैसा अभी कहा गया कि पांच साल उम्र के बच्चे स्कूल में जाएंगे, यह कार्य सारे राज्यों में चल रहा है। लेकिन हो क्या रहा है? जो गरीब है, जो बिलो पावर्टी लाईन के नीचे रहने वाला आदमी है, जिसके पास पैसा नहीं है, वे लोग अपने लड़के और लड़की को बीड़ी बांधने के काम में लगाते हैं और उससे कुछ पैसा आता है इसलिए वे उन्हें स्कूल में नहीं भेज पा रहे हैं। कभी वे चाय की दुकान में काम करते हैं। कुछ शहरों में और मुंबई में भी मैं घूमा हूँ, वहां पर बाल श्रमिक बूट पॉलिश कर रहे हैं। ऐसी स्थिति क्यों है क्योंकि हमारा देश गरीब है। हमें गरीबों को लिए 57-58 सालों में जो कुछ करना था, वह हम लोग नहीं कर पाए। हर व्यक्ति कहता है कि पैसा नहीं है, नॉन-परफॉरिंग एसेट्स के रूप में 1,30,000 करोड़ रुपया अमीरों के पास है, जिस पर उन्होंने इनकम टैक्स भी नहीं दिया है, कोई कानून बनाकर उस धन को लाया जा सकता है।

सभापति महोदय, यह कहा जाता है कि इम्प्लायमेंट गारंटी स्कीम के तहत डेढ़ सौ जिलों में काम होगा। लेकिन जिले चार सौ से ज्यादा हैं और उनके लिए 40,000 करोड़ रुपए की जरूरत है। 1,30,000 करोड़ रु अमीरों के पास हैं और उनके लिए हमारा बजट 5,00,000 करोड़ रुपए से ज्यादा का बनता है। क्या उसमें से 40,000 करोड़ रुपए देने से काम नहीं बनेगा? अगर हमें 40,000 करोड़ रुपए की व्यवस्था कर दें तो वह गरीब आदमी, जो अपने बच्चे को अभी स्कूल

नहीं भेज सकता, उसे काम मिल जाएगा और वह अपने बच्चे को स्कूल भेज सकेगा। सर्वशिक्षा अभियान में यह लैकुना है। हर बच्चा स्कूल में जाना चाहिए।

जो पढ़े-लिखे लड़के हैं और पोस्ट ग्रेज्युएट टीचर्स हैं, उन से कहा जाता है कि आप एक हजार रुपया ले लो, आप दो हजार रुपया ले लो जबकि सरकारी स्कूल में एक टीचर को 14-15 हजार रुपया मिलता है। आप देख सकते हैं कि हर साल वह वॉलेंटरी सर्विस नहीं दे सकता है क्योंकि उसे अपने बच्चों की शादी करनी है लेकिन उसके पास पैसा नहीं है। वह अपने बाल-बच्चों का पालन-पोषण कैसे कर पायेगा? यह एक प्रकार से लैकुना है जिस कारण उसका दिमाग ठीक नहीं रहेगा। अगर उसका दिमाग सही नहीं रहेगा, वह अपने बाल-बच्चों को पढ़ा नहीं सकेगा, इसलिये इस लैकुना को दूर करने के लिये सरकार को सर्वशिक्षा अभियान व्यवस्था में संशोधन करना होगा।

यह बात सही है कि एक एम.एल.ए. और एम.पी. को सोचना होगा कि उसे अपने घर में 14 साल का कोई लड़का नहीं रखना है। अगर कहीं होगा तो वह शोर मचायेगा और बोलेगा कि एक पब्लिक के आदमी के घर पर लड़का काम करता है जो अच्छी बात नहीं है। इसलिये सरकार से मेरी रिक्वेस्ट है कि सरकार इस कानून में संशोधन लाये। इस संशोधन को एक पॉलिटिकल विल के जरिये करना होगा। अगर सरकार के पास पॉलिटिकल विल होता तो आज यह कानून बना हुआ होता। क्योंकि हमारी पॉलिटिकल विल नहीं है, इसलिये हम लोग ज्यादा से ज्यादा बात कहने की कोशिश करते हैं। हमारा नॉन परफॉर्मिंग असेट्स बन जाता है। इसलिये पहले एम.पी. को सुधरना चाहिये। जो पब्लिक के प्रतिनिधि हैं, अगर वे सही ढंग से पढ़ेंगे तो आगे उनके बच्चे भी सही ढंग से पढ़ सकेंगे। हमारे यहां कई एक्जीक्यूटिव्स हैं, जहां ऐसा चल रहा है। हम देश को जिस तरह आगे बढ़ाना चाहते हैं, उस तरह से नहीं बढ़ा पा रहे हैं। हमें इस बात को देखना होगा। हमारे मुल्क की 70 फीसदी आबादी खेती का काम करती है। जो किसान हैं, उनके बच्चे फैक्टरियों

में बाल श्रमिक के रूप में काम करते हैं। यदि सरकार की कोई ऐसी नीति होगी कि जिस फैक्टरी में बाल श्रमिक हैं, उसे बंद कर सकती है तो इस व्यवस्था में सुधार आ सकता है। सरकार इसके लिये कानून लाये। मेरा सुझाव है कि सरकार को 1983 के एक्ट को रिपील करना होगा कि ऐसा करने वालों को आगे सजा हो सकती है। इसी बात को ध्यान में रखते हुये दूसरे आदमी बाल श्रमिक नहीं होने देंगे।

बाल श्रमिकों की पढ़ाई-लिखाई के लिये मां-बाप कुछ न कुछ कर सकते हैं। उसका जो रूट काँज़ है, अगर मां-बाप गरीब हैं, उन्हें पहले एजुकेट करना होगा। हमारे यहां एडल्ट एजुकेशन सिस्टम चल रहा था जिसे बंद कर दिया गया है। अगर यह सिस्टम फिर से चालू कर दिया जाये तो बाल-बच्चों को सिखाने की कोशिश हर मां-बाप कर सकता है। हमें यह देखकर सब को शिक्षित करना होगा। सरकार का 2010 तक सब को शिक्षित करने का जो उद्देश्य है, वह तभी पूरा हो सकेगा, जब सरकार कानून में संशोधन करेगी। क्या सरकार को जानकारी है कि आज देश में बड़े पैमाने पर कितने बाल श्रमिक हैं जिनका शोषण किया जा रहा है? मैं चाहूंगा कि मंत्रा जी अपने जवाब में जानकारी दें कि कितने लोगों द्वारा कानून का उल्लंघन किया जा रहा है और उनके खिलाफ कार्यवाही करते हुये उन्हें क्या सजा दी गई है?

क्या अंतर्राष्ट्रीय श्रम संगठन ने इस ओर भारत का ध्यान आकर्षित किया है कि इस क्षेत्र में भारत में क्या हो रहा है। भारत में वर्तमान समय में लगभग तीन साल की उम्र के बच्चों का शोषण हो रहा है। इनके बारे में अब तक कितनी शिकायतें मिली हैं, इस बारे में मंत्री जी अपने उत्तर में सदन को बतायें तथा यह भी बतायें कि इस विषय पर सरकार ने क्या कार्रवाई की है। श्रम कानूनों का उल्लंघन करने वाले व्यक्तियों के खिलाफ कठोर कदम उठाये जाने चाहिए, यह बात मूवर ने कही है। उन्होंने यह भी कहा है कि ऐसे लोगों के खिलाफ इतनी सख्त कार्रवाई होनी चाहिए कि जिसे देखकर दूसरे लोगों को सबक मिले और वे कभी ऐसा कोई काम न कर सकें।

सभापति महोदय, नॉर्थ ईस्ट में बाल श्रमिकों के रूप में लड़कियों के साथ क्या हो रहा है। वहां 13-14 साल की लड़कियों को उनके मां-बाप पैसे के अभाव में विदेश में पैसा कमाने के लिए भेज देते हैं। विदेशों में और विशेष रूप से अरब कंट्रीज में जो 50-60 वर्ष की उम्र के अमीर लोग हैं, वे 13-14 साल की लड़कियों को पैसा देकर अपने साथ ले जाते हैं और उन्हें प्रोस्टीट्यूट बना देते हैं। नॉर्थ ईस्ट में लोगों के पास रोजी-रोटी नहीं है। खाने के लिए खाना नहीं है। वहां उन गरीब लोगों से अमीर लोग पैसा देकर लड़कियां छीनकर ले जाते हैं। इसके लिए एक संगठन है जो विदेशों में प्रचार करता है, उसे ऐसे लोगों को पकड़ना चाहिए। हमारा देश गरीब है और यहां सभी लोगों को दो समय का खाना नहीं मिल पाता है। इसलिए वे लोग अपने बच्चों को विदेश भेज देते हैं। एक तरह से देखा जाए तो मां-बाप अपने बच्चों को बेच देते हैं। यदि हमारी सोच सही हो और हमारे पास पोलिटिकल विल है तो इस पर रोक लगाई जा सकती है। केवल यहां खड़े होकर बोलना पर्याप्त नहीं है। यहां लोग अच्छा बोल सकते हैं, लेकिन उससे कोई काम अच्छा नहीं होगा। आप देश में कोई ऐसा कानून लाइये, जिससे कोई अपने यहां बाल श्रमिक न रख सके। इसके बावजूद भी यदि कोई इस कानून का उल्लंघन करता है तो आप उसे कानून के तहत दंड दीजिए, ताकि पूरे

देश में कोई भी अपने घर, फैक्टरी या काम की जगह पर बाल श्रमिक न रख सके। इतना कहकर
में दोबारा से इस बिल का जोरदार समर्थन करता हूँ।

श्री सुरेन्द्र प्रकाश गोयल (हापुड़) : माननीय सभापति जी, मैं आपका आभार व्यक्त करता हूँ कि आपने मुझे बाल श्रमिक बिल पर बोलने का मौका दिया। यह बात सत्य है और हमारे देश की विडम्बना है कि इतने सालों से विभिन्न प्रकार के कानून बनाने के बाद भी आप किसी भी क्षेत्र, किसी मौहल्ले, किसी गांव या देश के किसी भी कोने में चले जाइये, मैं नहीं समझता कि ऐसी कोई जगह है कि जहां आपको बाल श्रमिक न मिलते हों। चाहे वे होटलों में काम करते हों, चाहे स्मॉल स्केल इंडस्ट्रीज में काम करते हो, चाहे छोटी-छोटी फैक्ट्रीज में काम करते हों या किसी अन्य धंधे में काम करते हों। सरकारी आंकड़े बताते हैं और सैन्सज रिपोर्ट के अनुसार लगभग 13 मिलियन बाल श्रमिक हमारे देश में हैं। यदि सरकारी आंकड़े 13 मिलियन हैं तो मेरा आइडिया है कि लगभग 20 मिलियन बच्चे विभिन्न क्षेत्रों में काम कर रहे होंगे, चाहे वह चूड़ी बनाने का कारखाना हो, चाहे कारपैट बनाने का कारखाना हो या कोई अन्य धंधा हो। आज दुनिया के देशों ने ऐसी फैक्ट्रियों और ऐसी जगहों से माल खरीदने पर बैन लगा दिया है जहां बच्चे काम करते हों। हम चाहेंगे कि सरकार भी इस पर ध्यान दे। इसलिए मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूँ।

सभापति महोदय, हमने स्वयं अपनी आंखों से देखा है कि छोटे-छोटे बच्चे घरों में काम करते हैं, फैक्ट्रियों में चूड़ियां बनाते हैं, माइका की फैक्ट्रियों में कटिंग करते हैं। खुर्जा में बहुत सी ग्लास फैक्ट्रियों में बच्चे काम करते हैं तथा अन्य जगहों पर भी बाल श्रमिक काम कर रहे हैं।

जब तक कड़े से कड़े कानून नहीं बनाए जाएंगे, तब तक यह मसला हल होने वाला नहीं है। हम चाहेंगे कि सामाजिक संस्थाएं, राजनीतिक संस्थाएं, राजनीतिक चेतना और सामाजिक चेतना को भी इसमें इनवॉल्व करना होगा। मात्र सरकार के कानून बनाने से कोई भी कार्य संभव नहीं है। यह ऐसा अमानवीय कार्य है कि जिन बच्चों की उम्र स्कूल जाने और पढ़ने-लिखने की होती है, उस उम्र में मजबूरन बच्चों को काम करने के लिए उनके घर वाले भेज देते हैं। सरकार को

इस पर भी सोचना होगा। जहां हम एक तरफ उन बच्चों पर प्रतिबंध लगाने की बात कर रहे हैं, वहीं दूसरी तरफ उनके परिवारों की क्या स्थिति है, क्यों उन्होंने बच्चों को कार्य करने के लिए भेजा, क्या मजबूरी है उन बच्चों से काम कराने की, उसके भी उपाय साथ-साथ सोचने होंगे। एकतरफ़ा बैन लगाकर हो सकता है कि उन परिवारों को भी हम पीड़ित करने का काम करें जिन परिवारों के कच्ची उम्र के बच्चों को मजबूरन फैक्ट्रियों या दूसरे कामों में भेजा जाता है। इसलिए मैं चाहूंगा कि इस बात का भी ध्यान रखा जाए कि जिन परिवारों के बच्चों को हम रोकने का काम कर रहे हैं, उनकी रोज़ी-रोटी के लिए भी कोई साधन उपलब्ध कराए जाएं।

मान्यवर, हमारी यूपीए सरकार में माननीय प्रधान मंत्री जी ने भी इस बारे में अपनी इच्छा जाहिर की है कि यह सरकार चाहती है कि हम बाल श्रमिकों की व्यवस्था को खत्म करें। साथ ही साथ जिन फैक्ट्रियों या कल-कारखानों में ये बच्चे काम करते हैं, जिन मालिकों के क्षेत्र में काम करते हैं, जिनकी निगरानी में ये काम करते हैं, उनकी भी जिम्मेदारी है, इसलिए उनको भी दंडित करने का काम करें। कानून बनाने के बाद जो लोग कानून के रखवाले हैं, उनके लिए भी सज़ा का प्रावधान किया जाना चाहिए ताकि इसको रोका जा सके। जब हम कानून बनाते हैं तो हम उन अधिकारियों के लिए नया धंधा खोल देते हैं, इंस्पेक्टर राज खोल देते हैं और जो उनकी आमदनी का रास्ता बन जाता है। इसलिए जिन अधिकारियों के क्षेत्र में बाल श्रमिक काम करते हों, उनकी भी जिम्मेदारी निर्धारित होनी चाहिए कि ऐसा न हो। (व्यवधान)

महोदय, हमने अखबारों में पढ़ा कि जो कारपेट भदोही से बनकर आते हैं, जहां से हमारे मिश्रा जी आते हैं, उन पर जर्मनी में खून के दाग देखे गए। इससे हमारे देश का नाम खराब होता है। लेकिन यह केवल हमारे देश का ही मसला नहीं, पूरी दुनिया का मसला है। अभी मैं बैंकाक गया था।

17.29 hrs.

(Mr. Deputy speaker in the Chair)

वहां भी सड़कों पर लोगों ने छोटी-छोटी दुकानें लगा रखी थीं और उनमें बच्चे कार्य कर रहे थे।
इन्हीं शब्दों के साथ मैं इस बिल का पुरज़ोर समर्थन करते हुए अपनी बात समाप्त करता हूँ।

श्री शैलेन्द्र कुमार (चायल) : माननीय उपाध्यक्ष जी, श्री इकबाल अहमद सरडगी द्वारा जो बाल श्रमिक उन्मूलन विधेयक सदन में पेश किया गया है, मैं उसका पुरजोर समर्थन करने के लिए खड़ा हुआ हूं। आज बारूद के ढेर पर बैठे गरीबों के लिए वोट से ज्यादा जरूरी रोटी है। सदन में बैठे हुए सभी सम्मानित सदस्यों को बड़ी गंभीरता से इस पर विचार करना चाहिए। बाल श्रमिक एक बदनूमा दाग हमारे समाज पर है। पूरे विश्व में सबसे ज्यादा बाल श्रमिक एशिया में हैं जिनकी संख्या 60 प्रतिशत से ऊपर है। मैं अभी देख रहा था कि कोलकाता में 88 प्रतिशत बाल श्रमिक हैं जो कुपोषण के शिकार हैं।

बहुत से बाल श्रमिकों को आपने भी जगह-जगह पर देखा होगा। आप कहीं पर भी देखिए, गन्दी जगहों पर रद्दी इकट्ठी करते हुए छोटे-छोटे बच्चे दिखाई देते हैं। राजस्थान के अंदर खदानों में भी बाल श्रमिक बहुत अधिक संख्या में आपको काम करते हुए मिल जाएंगे। माननीय सदस्य श्री राजेश जी ने इंगित किया है कि उत्तर प्रदेश के भदोही जिले और उसके आस-पास के अन्य छोटे-छोटे जिलों में कालीन बनाने का काम होता है। वहाँ भी बाल श्रमिक ज्यादा से ज्यादा संख्या में आपको मिल जाएंगे। उनमें लड़के और लड़कियाँ दोनों होते हैं। उनमें खासकर पांच, दस, पन्द्रह और बीस साल तक के बच्चे आपको ज्यादा मिलेंगे। राजधानी दिल्ली में ही करीब 20 हजार बाल श्रमिक हैं। यह सोचने की बात है और हमारी यूपीए की सरकार ने वायदा किया है कि वर्ष 2007 तक हम बाल श्रम को पूरे देश से खत्म कर देंगे। मैं यूपीए की सरकार को बधाई देना चाहूंगा कि वे इस पर रोक लगाने का काम कर रहे हैं। इससे बहुत बड़ा कलंक हमारे देश से हट जाएगा।

दूसरी बात यह है कि सरकार ने इस बुराई को दूर करने के लिए चार करोड़ डालर खर्च करने की बात कही है। आज बाल श्रम बहुत बढ़ गया है, इसका प्रमुख कारण शिक्षा में गिरावट है। जिनके पास पैसा होता है, या बड़े घर के लोग हैं, वे अपने बच्चों को अच्छी शिक्षा देते हैं, अच्छे स्कूलों में पढ़ाते हैं, लेकिन अनुसूचित जाति और जनजाति के लोग, गरीब लोग अपने

बच्चों को पढ़ा नहीं पाते हैं। चाय और पान की दुकान पर, पनवाड़ी की दुकान पर, गरीब बच्चे आपको काम करते दिखाई पड़ जाएंगे। इसी तरह जूतों पर पॉलिश करने का काम करते गरीब बच्चे दिखाई पड़ जाएंगे। हमारे तमाम साथियों ने कहा है कि आप किसी भी इंडस्ट्री में जाइए, छोटे-छोटे लघु उद्योगों को देखिए जैसे बीड़ी उद्योग है, हम देखते हैं कि आप गांवों में किसी भी घर में चले जाइए, वहाँ बालक-बालिकाएं बीड़ी बनाने का काम करते हैं। हमें इस बुराई को दूर करने के बारे में सोचना पड़ेगा। हम उनकी शिक्षा और स्वास्थ्य को कैसे अच्छा रख पाएं, इसके लिए सोचना पड़ेगा। इस प्रयास में भारत, पाकिस्तान और अमरीका ने मिल कर लड़ाई लड़ने की बात कही है, बाल श्रम को खत्म करने की बात कही है, यह अपने आप में बहुत अच्छा कार्यक्रम है और यह इस सरकार के लिए भी बहुत अच्छी बात है। इसी प्रकार से आप देखें कि जो मुस्लिम क्षेत्र हैं, वहाँ कसाई घरों में छः साल से लेकर चौदह साल तक के करीब 65 प्रतिशत बच्चे काम करते हैं। इन बच्चों से काम कराकर उन्हें कम मजदूरी देकर उनको सुरक्षा देने के नाम पर उन्हें काम पर रखा जाता है, लेकिन वहां पर उनका यौन शोषण भी होता है और उनसे वेश्यावृत्ति भी कराई जाती है। इसके साथ ही उन्हें घरेलू काम करने के लिए भी मजबूर किया जाता है। बाल श्रमिक को अपराध करने के लिए विवश किया जाता है, इस पर हमें चिन्ता करनी चाहिए। आप देखिए कि ज्यादातर बच्चे अपराधी प्रवृत्ति में भी लिप्त पाए जाते हैं। यह एक गैंग है जो बच्चों से भीख मंगवाता है, धार्मिक स्थलों पर तथा तीर्थ स्थलों पर छोटे-छोटे बच्चे कटोरा लेकर भीख मांगते दिखाई देते हैं और शाम को जो पैसे भीख मांग कर लाते हैं, उसे भीख मंगवाने वाले व्यक्ति, बच्चों को खाना देकर उनसे पैसे लेकर रख लेते हैं। हमें इस ओर भी ध्यान देना होगा। तीर्थ स्थलों और धार्मिक स्थलों पर जो भी बच्चे भीख मांगते नजर आते हैं। हमें उनकी इस प्रवृत्ति पर रोक लगाना बहुत जरूरी है।

तीसरी बात यह है कि दुनिया में करीब एक करोड़ बच्चे नौकर के रूप में काम करते हैं। आप दिल्ली में ही देखिए और भी किसी प्रान्त में चले जाइए, यह प्रवृत्ति हम लोगों में होनी चाहिए कि कोई भी बाल श्रमिक लड़का या लड़की - उससे हमें काम नहीं कराना चाहिए।

महोदय, जहां इस प्रकार के लोग पाए जाएं, वहां इसका पुरजोर विरोध करना चाहिए। इनके पुनर्वास, शिक्षा और स्वास्थ्य के लिए सरकार विशेष कार्यक्रम चलाए। बोर्डिंग स्कूल चलाए जाएं। सर्वशिक्षा अभियान और अन्य कार्यक्रमों के अन्तर्गत इन बच्चों को शिक्षित करने की बात कही गई है, जो अच्छी है। अगर ये बच्चे शिक्षित हो जाते हैं, तो अच्छे कार्यों में सफलता प्राप्त करेंगे।

उपाध्यक्ष महोदय, बाल श्रमिक सिर्फ भारत में ही हैं, ऐसी बात नहीं है। दक्षिण अफ्रीका में इनकी संख्या 20 लाख, ब्राजील में 5.50 लाख, कीनिया में 2 लाख, पाकिस्तान में 2.65 लाख, श्रीलंका में 1 लाख, इंडोनेशिया में 7 लाख और बांग्लादेश में 13 लाख है। इस प्रकार तमाम देशों में बाल श्रमिक हैं। बाल श्रम को खत्म करने के लिए हमें अन्य देशों के साथ इस लड़ाई को लड़ना पड़ेगा।

उपाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण विषय पर अपने विचार प्रस्तुत करने का अवसर दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देते हुए, माननीय मंत्री जी से आग्रह करना चाहूंगा कि यदि सरकार का लक्ष्य वर्ष 2007 तक बाल श्रम को खत्म करने का है, तो उसे इस संबंध में तेजी से कार्य करने चाहिए जिससे देश बाल श्रम समाप्ति की दिशा में आगे बढ़ सके। इससे श्री इकबाल अहमद सरडगी, माननीय सदस्य, जो विधेयक लाए हैं, उन्हें भी खुशी होगी, सदन को भी खुशी होगी और सारा देश खुश होगा कि हमारे यहां बाल श्रम का शोषण नहीं हो रहा है।

SHRIMATI TEJASWINI SEE RAMESH (KANAKAPURA): Mr. Deputy-Speaker, Sir, I rise to support the Abolition of Child Labour Bill, 2005 in this august House. I would like to quote three incidents. One is diamond industry. Today, it is a practice that everybody is wearing the lucky diamonds to shine their fortunes. At the same time, we are unable to see the crying child labour behind the diamond polishing industry. It is very unfortunate.

The second incident is that during festivals, we burst crackers to express our joy. At the same time, we fail to hear the sound of cries of child labour involved in the cracker industry. In my 18 years' duration as a journalist, I have reported hundreds of fire incidents in the cracker industry, which were very painful.

The third one is the Gulf where one can see fortunate people who, in order to try to keep up their fitness and to shed their extra calories, keep these innocent and unfortunate kids running under the burning sun who have to do so to ensure a meal for the day for themselves.

My mother India is very gracious to have sanctioned the greatest wealth to this nation. Why were we unable to share this wealth among ourselves? I would always like to ensure my pride and my respect to the Left Parties for their solid support to the UPA Government. Our difference is ideological. We are also trying to prosper this country in our own ideological way and they were also trying to prosper this country in their own way. They were also saying that wealth should be distributed among us equally.

Even today, we are celebrating Children's Day on November 14, which is the birthday of Pandit Jawaharlal Nehru. It shows that he had great vision for children and great love for children. That is why, he always used to say 'Today's children are future of India, future citizens of India'. We are unable to ensure the healthy mother and the healthy child today. If there is no healthy mother and healthy child in the society, I cannot call any nation, for that matter, a prosperous nation.

According to the 1981 Census, the number of working children in the country was 13.64 million. During the 1991 Census, their number reduced to

11.28 lakh. Any employed boy or girl under the age of 14 years is called as child labour and employing child labour is also punishable. Child labour is subjected to ill treatment, exploitation and malnutrition. The most cruel part of their exploitation is sexual abuse, which is a shameful scenario for any civic society.

One can imagine the shattered dreams of the unfortunate children who are forced to take up the work of agricultural labour as there is no other way to ensure their livelihood. No mother will be happy to see their loved kids working as child labour.

It is very unfortunate that even though our Constitution promises us a lot of rights like the Right to Employment, Right to Food, Right to Health, Right to Education, etc. but still we have failed to ensure it. If we are unable to provide these Constitutional Rights for the deprived people like *dalits*, minorities, backward classes, poor farmers in the villages, etc., then we would not be doing justice to them. We must ensure these basic rights to these unfortunate people.

The child labourers are unaware of their labour rights, and they are unaware of the wages that they are entitled to get. The reality is that they were the unfortunate ones to take birth in a poor family. If we do not materialise the spirit of our Constitution, which guarantees equality to every citizen, then we would not be able to eradicate this most cruel practice prevailing in our society.

I feel that wealth should be distributed to all; everybody should get education; health; social welfare; etc. If we fail to ensure these promises made in the Constitution, then we would not be able to eradicate a shameful practice like child labour from our society. I urge everybody that we should not politicise a problem like child labour. We should be determined to deal with the problem of child labour with stringent laws, and we must sincerely try to ensure this law for the unfortunate children.

I would like to thank my Government; the UPA Chairperson; the hon. Prime Minister; and all my colleagues for their support, and we are very determined to deal with this subject. I would like to once again mention that I support this Bill.

SHRI C.K. CHANDRAPPAN (TRICHUR): Sir, I am thankful to Shri Iqbal Ahmed Saradgi for introducing this Bill. It provides us an opportunity to discuss the problem of child labour. Actually, we are discussing about the children who lost their childhood. They do not enjoy their childhood as they are thrown to places of work. It is not that they desire to do it, but they are rather forced to do it. So, it is actually manifestation of poverty, and child labour is another face of poverty.

I fully share the concern of the mover of the Bill, but I do not think that there is any dearth of law due to which child labour continues in our society. Our own Constitution says that every child born in India should be provided with compulsory primary education up to the age of 14 years. More than half a century has passed since we enacted our Constitution. If this provision was implemented, then many children in our country would have been sitting in classrooms and studying rather than indulging in child labour.

Why does it happen? It happens because they are compelled to do so. No mother or father would like his child to go and earn his bread at a tender age, when he should play and enjoy his childhood. No father or mother would like to see this happen. But, the compulsion of hunger; and of disease known as poverty compels them to do it. As a result of difficult situation being faced by them -- with heavy heart and with great sorrow -- they have to witness the tragedy of seeing their children go to work.

So, this is what is happening. Now, how to find a solution to this? I agree with those who have raised this issue and said that laws are good. Then, the mover of the Resolution has said that there are dozens of laws that prohibit expressly child labour. He also talked about the penalties. However, child labour is rampant. Therefore, we have to look elsewhere to find a solution. This is to be taken as a socio-economic problem, and a solution should be found at that level with a political determination. I think that political determination was expressed by the UPA Government when they said in their Common Minimum Programme and in their pronouncements that by 2007 they would find a solution to this. I do not know whether we are capable of finding a solution in two years. I have my doubts, but I salute their determination.

If we are to find a solution to this, then we have to have an education policy for which a lot of money is required. We have to find that money and we should provide facilities for primary education in the villages all over the country. It is not that by establishing schools alone, the children will go and educate themselves. They should be provided dresses, they should be provided food, and they should be provided a kind of stipend by which their other expenses are met. Probably, the poor people who are sending their children might have to be given some money for doing so because the hard-work of these children provides them sustenance today. That is the reality, whether we like it or not.

MR. DEPUTY-SPEAKER: Teachers also.

SHRI C.K. CHANDRAPPAN : Teachers also.

Now, Sir, this is not a new problem. Many speakers pointed this out, and according to official figures, something like 13 million children in our country are engaged in child labour. There are some statistics which say that the number has reduced. I do not believe in those statistics. The reality must be much bigger than this. There are certain unofficial figures which say that there are 20 million children in India engaged in child labour. It is a blot on our civilisation.

17.57 hrs.

(Mr. Speaker *in the Chair*)

It is a problem of backwardness. In every backward country, there is child labour. It was there through ages. In the days of industrial revolution, when mankind was stepping into a new era in history, it was child labour that gave a thrust to that. It was all about the plight of those children, their sweat and tears. Karl Marx in *Das Kapital* said, "The Queens and Princesses, when they wore very soft and tender dresses and laces, it was all wet with the sweat, blood and tears of children." It was a reality then; it is a reality even today. So, in our country, today, the Government has so many schemes. I do not say that the Government is turning a Nelson's eye towards this problem, but those schemes are not sufficient. If we are to find a solution to this, then we have to find out sufficient resources by which these poor families from where children are thrown to the market of child labour, are financially supported. They are to be economically supported to see that their children are sent to schools.

In schools, facilities have to be provided, including food, dress, books, toys and everything, free of charge. For a country like ours, it will be difficult to do, I know. But we have to find resources. To find those resources it is necessary to have that political will, and give priority. We have to have it as our priority. That children in this country will be provided a happy childhood should be the priority. For that, we have to find money, resources. If those resources are mobilised, properly channelised and properly utilised, then probably we will be able to make a big breakthrough in finding a solution to this problem. There are many aspects of this that one can discuss.

The lady Member who spoke before me mentioned the child labour engaged in the cracker industry. It is a terrible thing. In cracker industry, a small spark, a careless moment can set fire to a whole factory and many children can get killed. It happens. Children are engaged in diamond polishing factories. They are engaged in the hotel industry.

We find a large number of children coming from poor areas in our country to the cities to work in hotels. This is another aspect of exploitation. When there is unemployment all around, if you employ people properly, you will have to pay more money. For example, if you employ able-bodied, experienced boys and girls to work in a hotel, you will have to pay very high salaries. So, what is the shortcut then? The shortcut is to recruit child labour. They will demand nothing. They are unaware of their rights. They are only worried about their hunger. They want some food to eat. The hotel can provide them food. Probably, they are providing only food and not even a good dress, and preventing the children from having all the enjoyment of the childhood. These children are compelled to work for ten hours, or whatever length of hours the management decides. So, it is poverty they are exploiting, it is unemployment they are exploiting, by making use of the cheap labour of children.

These issues can be talked about one by one. Primarily it is a question of finding new resources. If the Government has determination, political will, I do not think any new law is necessary to find a solution to this. We should stick to the

position that the Constitutional provisions will be implemented and measures should be adopted for that. That is more than enough.

For every industry you can see, there are laws. The Mover of the Bill pointed out dozens of laws that prevent children from doing labour. All those provisions have to be implemented. It is not a question of bringing forward a single law and saying that hereafter the child labour would be abolished. It is a question of finding better situation, socio-economic situation in the country where we decide to provide a better life to our children. That was probably the dream of Pandit Jawaharlal Nehru.

Pandit Jawaharlal Nehru liked children. His birthday is Children's Day. It was he who, after Independence, on his return from a visit to the Soviet Union, said that he found children to be princes and princesses in the Soviet Union.

MR. SPEAKER: Shri Chandrappan, will you take long or would like to continue in the next Session?

SHRI C.K. CHANDRAPPAN : I will continue in the next Session. . (*Interruptions*)
You are suggesting that I should continue my speech in the next Session.

MR. SPEAKER: I am not trying to stop you as such. We are towards the end of the Session. You continue with the speech in the next Session.

SHRI C.K. CHANDRAPPAN : All right, Sir.
